

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 10326 OF 2017

[Arising out of OIO-VAD-EXCUS-002-COM-031-16-17 dated 21/10/2016 passed by
Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

PET METALS PVT LTD **Appellant**
Plot No. 242/1, And 2, GIDC Waghodia,
Vadodara,
Gujarat

Vs.

COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-VADODARA-II **Respondent**
1st Floor... Room No.101, New Central Excise Building,
Vadodara,
Gujarat-390023

Appearance:
Shri A Banerjee, Advocate for the Appellant
Shri Ajay Kumar Samota, Superintendent (AR)for the Respondent

CORAM:
HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 11786/2024

Date of Hearing : 31.07.2024
Date of Decision : 31.07.2024

RAMESH NAIR

The first appeal Pet Metals Pvt Ltd dismissed as infructuous it is
resolution of the company as per the NCLT order.

(Dictated and pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)